

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3616 of 2015

Anastasia Bilung Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Samavvesh Bhanj Deo, Advocate

For the State : Mr. A.C to G.A-III

06/Dated: 25th June, 2020

Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioner seeks permission to withdraw this case with a liberty to move appropriate proceeding.

3. Prayer is allowed.

4. Accordingly, this writ application is dismissed as withdrawn with a liberty as aforesaid.

(Deepak Roshan, J.)

Amardeep/